Central Administrative Tribunal Principal Bench: New Delhi

OA No. 1697/99

New Delhi this the 2nd day of February,2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mrs. Shanta Shastry, Member (A)

Ct. Qamaruddin S/o Late Shri Saddique R/o H. No. 280, Gali No. 19 Vijay Park, Near C-12 Yamuna Vihar Delhi- 110 053.

...Applicant

(By Advocate: Ms. Anjoo Jain proxy for Ms. Jasvinder Kaur)

Versus

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Deputy Commissioner of Police Central District Delhi.

...Respondent

(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

By Reddy, J.-

This application is filed seeking that the disciplinary proceedings should be kept in abeyance till final verdict of the criminal case pending against the applicant. Learned counsel for the applicant produces before the court an order passed by the Addl. Dy. Commissioner of Police, stating that the proceedings have been kept in abeyance till final verdict of the court.

2. In the circumstances, the OA has become infructuous as the relief does not survive. The OA is, therefore, dismissed as having become infructuous.

(Mrs. Shanta Shastry)
Member (A)

(V. Rajagopala Reddy) Vice-Chairman (J)

cc.